

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT BILASPUR

Contempt Petition No. 89 of 2005

Bilaspur, this the 8th day of March, 2006

Hon'ble Shri Justice B. Panigrahi, Chairman
Hon'ble Shri Shankar Prasad, Administrative Member

B. Sanyasi Rao, Son of late
B. Ram Murti, retired Senior Clerk,
South Eastern Central Railway,
Resident of Gr. No. 1030/1, Type-II,
RTS Colony, Road No. 55,
Bilaspur (CG).

... Applicant

(Applicant in person)

V e r s u s

1. P. Sudhakar, General Manager,
South Eastern Central Railway,
Bilaspur (CG).

2. R.N. Barnbaryya,
Divisional Railway Manager,
South Eastern Central Railway,
Bilaspur (CG).

3. P.C. Nayak, Senior Divisional
Personnel Officer, South
Eastern Central Railway,
Bilaspur (CG).

... Respondents

(By Advocate - Shri M.N. Banerjee)

O R D E R (Oral)

By Justice B. Panigrahi, Chairman -

In CA 214/2003 a direction was issued on 8.12.2004
against the respondents that only normal rent for the period
of 8 months shall be charged from the date of retirement i.e.
10.10.1996 and damage rent thereafter upto 6.6.1998 shall
be calculated. It was further directed that any amount
remaining due after deducting the rent and penal rent
shall be paid to the applicant within four months from the
date of the order. In the order it has also been stated
that the applicant shall be entitled to interest on account
of delayed payment of DCRG amount as per rules.

2. Mr. Banerjee, learned counsel appearing for the
alleged contemners has submitted that in ^{difference} ~~difference~~ to the

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Court orders, the amount has already been paid after deducting the normal rent as well as penal rent. The applicant has also received interest on account of delayed payment of DCRG. It is also submitted that the orders regarding eligibility of passes, have also been issued as per rules. Therefore, nothing survives in this case to be further complied with by the respondents.

3. If the applicant is further aggrieved, it is open to him to file a fresh application, but in this contempt application that issue cannot be decided. Accordingly, there is no need to even issue notice. The application is accordingly disposed off at the ^{notice} ~~admission~~ stage.

Shankar Prasad
(Shankar Prasad)
Administrative Member

(B. Panigrahi)
Chairman

sky.

पृष्ठांकन सं. ओ/न्या..... जबलपुर, दि.....
घ विद्युति ।

(1) सर्विद, उत्तर राज्य का 100% उत्पाद, उत्तरपुर
 (2) असेंट्रल विथी विल्सन के बजारसल
 (3) एस्ट्रेल विथी विल्सन के बजारसल
 (4) वंशपुर विथी विल्सन

B. Sonysen R90, B. 1918
Mark
Dr. K. Bernsler
DAN 2020

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